## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 395 OF 2017 & IA NO. 820 OF 2017

Dated: 21<sup>st</sup> August 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

BSES Yamuna Power Limited .... Appellant(s)

Versus

Delhi Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Ms. Anoushka Singh

Counsel for the Respondent(s) : Mr. Divyanshu Rai

Mr. Nikhil Nayyar

## **ORDER**

Learned counsel for appellant seeks three weeks' more time to file rejoinder. She is directed to file the same along with IA within three week's time i.e. on or before 12.09.2018 with advance copy to the other side.

List the matter on <u>26.09.2018</u>.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

mk/tpd